

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:241/2009.
DATED THE 28th DAY OF APRIL, 2009.**

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

C Sreenivas,
Junior Engineer(Civil)
Office of the Assistant Engineer(Civil),
Postal Civil Sub Division,
Calicut Head Post Office Building,
Calicut-1, Residing at
Sreevilasam, Mylom P O,
Kottarakkara, Kollam. ... Applicant

By Advocate Mr M R Hariraj

V/s.

- 1 Union of India,
represented by the Secretary to
Government of India,
Department of Posts,
New Delhi.
- 2 Chief Postmaster General,
Kerala Circle, Trivandrum.
- 3 Chief Engineer(Civil),
Headquarters, Postal Civil Wing,
Department of Posts, Dak Bhavan,
New Delhi.
- 4 Superintending Engineer(Civil),
Postal Civil Circle, Bangalore.
- 5 Executive Engineer, (Civil),
Postal Civil Division, Trivandrum. ... Respondents

By Advocate Mr TPM Ibrahim Khan SCGSC

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This application having been heard on 28.04.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has made the Annexure A-5 representation dated 29.8.2007 with the following twin requests (i) to include his name in the seniority list of JE (Civil) as circulated as per letter No.3-3-7/2001-CWP (Pt) dt 28.1.2005 and (ii) to consider his case for adhoc promotion as Assistant Engineer (Civil) because his juniors are already having adhoc promotion in the Department of Posts.

2. The learned counsel for the respondents has submitted that as per the aforesaid representation, the respondents have issued the Annexure A-6 provisional seniority list of Junior Engineer (C) in Department of Posts as on 31.12.2007. However, his second request to consider him for adhoc promotion as Assistant Engineer (C) has not so far been considered.

3. In the above circumstances, we are of the considered view that this OA can be disposed of at the admission stage itself by directing the respondents to consider the representation of the Applicant regarding his adhoc promotion. The respondents shall take appropriate decision in the matter within two months from the date of receipt of copy of this order and communicate to the Applicant. OA is disposed of accordingly. There shall be no orders as to costs.


K. NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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